# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

### P.T.No. 100/98/2020

#### (Dy.No.2355/2020)

This the 23rd day of July, 2020

## THE HON'BLE MR. JUSTICE L.NARASIMHA REDDY, CHAIRMAN

Dilip Kumar Singh, aged about 52 yrs, s/o Late Dina Nath Singh, r/o Shanti Niketan, Phase-I, Quarter No.G/C, Professor Colony, Hirapur, Dhanbad (Jharkhan) working as Assistant Section Officer, Kendriya Vidyalaya No.1, Dhanbad, "Group B".

... Applicant

(By Advocate: Mr.Dinesh Kumar Tandon, Counsel for the Applicant)

Vs.

- 1. The Commissioner, Kendriya Vidyalaya Sangathan, 18-Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110 016.
- 2. The Joint Commissioner (Admn.), Kendriya Vidyalaya Sangathan, 18-Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110 016.
- 3. The Deputy Commissioner and Adhoc Disciplinary Authority, Kendriya Vidyalaya Sangathan, Regional Office, Lohia Nagar, Kankarbag, Patna-800 020.
- 4. The Assistant Commissioner and Officiating Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, KV, Namkum Campus, Namkum, Ranchi (Jharkhand)-834 010.

...Respondents

(By Advocate :Mr.S.Rajappa, Counsel for the Respondents)

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# :ORAL ORDER:

This PT is filed with a prayer to permit the applicant to file OA before the Principal Bench.

- 2. The applicant contends that the respondents are taking steps to recover certain allowances and the actual contestant of the matter would be from the Headquarters of the Kendriya Vidyalaya Sangathan (KVS), the first respondent herein.
- 3. Heard Shri Dinesh Kumar Tandon, learned counsel appearing for the Applicant and Shri S.Rajappa, learned counsel appearing for the Respondents.
- 4. The OA is required to be presented before the Circuit Bench of the Tribunal at Ranchi. The applicant seeks to file the OA before the Principal Bench by raising two contentions viz., (i) that it would be convenient to him or his counsel to pursue the matter before the Principal Bench, and (ii) the actual contestant would be the first respondent, who is stationed at Delhi.
- 5. The learned counsel for the Respondents did not raise any objection in regard to the plea of the applicant.

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6. The PT is accordingly allowed and the applicant is permitted to file OA before this Bench. The OA shall be listed on 29.07.2020, if it is otherwise found to be in order.

( JUSTICE L.NARASIMHA REDDY ) CHAIRMAN

Dsn.